RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No. 03./S.O./2015

Date : 10.06.2015

Sub : Directions to be complied with by the Vigilance Cell while dealing with the complaints against the Judicial Officers.

Hon'ble the Chief Justice of India in his letter dated October 3, 2014 has issued directions to be followed by the Hon'ble High Court in the matter of complaints against the Judicial Officers :-

- (A) The complaint making allegations against members of the Subordinate Judiciary in the States should not be entertained and no action should be taken thereon, unless it is accompanied by a duly sworn affidavit and verifiable material to substantiate the allegations made therein.
- (B) If action on such complaint meeting the above requirement is deemed necessary, authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by Hon'ble the Chief Justice of the High Court.
- (C) If the above requirements are not complied with, the complaint should be filed/lodged without taking any steps thereon.

Therefore, in order to effectively implement the directions given by Hon'ble the Chief Justice of India, in supersession of all previous orders, following guidelines are laid down to be complied by the Vigilance Cell of the High Court :-

- (a) No action will be taken by the Vigilance Cell on the complaints received against any Judicial Officer until the complaint is perused by Hon'ble the Chief Justice and directions are issued by His Lordship.
- (b) All the complaints received in the Vigilance Cell from any source will be entered in a pre-institution register for an inward number.
- (c) The directions issued by Hon'ble the Chief Justice to call for the comments, or seeking status report will not be sufficient to register the complaint.
- (d) No complaint will be registered unless directed by Hon'ble the Chief Justice after its perusal.
- (e) The entry of the complaint in the re-institution register for inward number will not be treated as pendency of Vigilance matter against the Judicial Officer and will not be taken into consideration against the Judicial Officer in any service matter including transfer, promotion and for compulsory retirement.

BY ORDER, 10/6/13 REGISTRAR GENERAL

No. PA/RG/8-A(1)/2015/316

Date : 10.06.2015

Copy forwarded to the following for information and necessary action :-

- Registrar (Admn.)/ (Vigilance)/ (Class.),/ (Rules)/ (Writs)/ (Exam.)/ O.S.D.(F&I)/ Registrar-cum-C.P.C., Rajasthan High Court, Jodhpur/Bench, Jaipur.
- 2. Registrar -cum- Principal Secretary to Hon'ble the Chief Justice, Raj. High Court.
- 3. All District & Sessions Judges with a request to circulate among all Judicial Officers including on deputation.
- 4. Director, Rajasthan State Judicial Academy, Jodhpur.
- 5. All Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 6. All Private Secretaries to Hon'ble Judges, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
- 7. A.O.J., Vigilance Cell, Rajasthan High Court, Jodhpur.

REGISTRAR GENERAL